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O.A. No. 121 of 2006

Order dated: 02.01.2008

CORAM:

Hon'ble Shri D.K.Sahu, Member (J)
Hon'ble Shri C.R.Mohapatra, Member (A)

Heard Mr. N.R.Routray, Ld. Counsel for the Applicant and Mr. S.K.Ojha, Ld. Standing Counsel for the Railways on behalf of Ms. S.L.Patnaik, Ld. Counsel for the Respondent Railways.

2. Ld. Counsel for the Respondents submits that they accept the claim of the applicant for his getting financial upgradation from 01.10.1999 and financial benefits thereto and that the amount would be quantified and paid to the applicant within three months. However, they have got reservation on payment of interest. On the contrary, Ld. Counsel for the applicant submits that the delay has occurred in such payment due to latches of the Railway administration, therefore, the applicant is entitled to get interest. Accordingly, he has made a prayer for payment of such interest.

3. The amount payable to the applicant has not yet been quantified, we therefore, direct to the Respondent Railway administration to quantify the amount and pay the same to the applicant within two months from the date of receipt of this order and also to consider the claim of the applicant to get interest on such amount. If the applicant is

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so aggrieved about the quantum of amount and non-payment of interest, he can as well file an application in accordance with the Act and Rules.

The O.A. is accordingly disposed of.

Chintu
MEMBER (A)

D. J. W. A.
MEMBER (J)

